

DIRECTORATE GENERAL OF FOREIGN TRADE  
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 11.11.2010

Meeting No. 26/AM11 & 27/11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 11.11.2010 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

| S.No. | Name of the Officer | Designation | Department |
|-------|---------------------|-------------|------------|
| 1.    | Sh. A.K. Ojha       | AD          | MSME       |
| 2.    | Sh. T.M. Skaria     | DDG         | DGFT       |
| 3.    | Sh. Raghu Nath      | FTDO        | DGFT       |

Committee ratified the minutes of meeting No. 25 held on 28.10.2010. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

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| 1 | 449<br>Case No.:6/18/85-ALC3/2010                                                                                                                                                                                                                                                                                    | M/s. ASIAN FOOD INDUSTRIES,     | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00062/AM11/                                                                                                                                                                                                                                                                                       | RLA File :34/24/040/00090/AM11/ | Lic.No/Date:3410027591<br>29.07.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that comments from M/Agriculture ( Trade Division ) are awaited. The Committee decided that M/Agriculture ( Trade Division) may be reminded and also forward the application to Spices Board for their comments. To be re-listed on 09.12.2010. |                                 |                                            |                     |

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| 2 | 450<br>Case No.:7/18/85-ALC3/2010                                                                                                                                                                                                                                                                                    | M/s. ASIAN FOOD INDUSTRIES,     | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File:01/85/050/00063/AM11/                                                                                                                                                                                                                                                                                        | RLA File :34/24/040/00091/AM11/ | Lic.No/Date:3410027592<br>29.07.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that comments from M/Agriculture ( Trade Division ) are awaited. The Committee decided that M/Agriculture ( Trade Division) may be reminded and also forward the application to Spices Board for their comments. To be re-listed on 09.12.2010. |                                 |                                            |                     |

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| 3 | 451<br>Case No.:2/14/85-ALC3/2010                                                                                                                                                                                                                                                         | M/s. M & B ENGINEERING PVT. LTD. | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00039/AM11/                                                                                                                                                                                                                                                            | RLA File :08/24/040/00008/AM11/  | Lic.No/Date:0810089954<br>24.06.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that reply from the exporter is awaited. The Committee decided that last reminder may be issued to the applicant giving 15 days time failing which the case will be decided on merit. To be re-listed on 09.12.2010. |                                  |                                            |                     |

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| 4 | 452<br>Case No.:3/14/85-ALC3/2010                                                                                                                                                                                                                                                         | M/s. M & B ENGINEERING PVT. LTD. | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00040/AM11/                                                                                                                                                                                                                                                            | RLA File :08/24/040/00067/AM11/  | Lic.No/Date:0810089955<br>24.06.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that reply from the exporter is awaited. The Committee decided that last reminder may be issued to the applicant giving 15 days time failing which the case will be decided on merit. To be re-listed on 09.12.2010. |                                  |                                            |                     |

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| 5 | 453<br>Case No.:4/14/85-ALC3/2010                                                                                                                                                                                                                                                         | M/s. M & B ENGINEERING PVT. LTD. | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00041/AM11/                                                                                                                                                                                                                                                            | RLA File :08/24/040/00068/AM11/  | Lic.No/Date:0810089956<br>24.06.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that reply from the exporter is awaited. The Committee decided that last reminder may be issued to the applicant giving 15 days time failing which the case will be decided on merit. To be re-listed on 09.12.2010. |                                  |                                            |                     |

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| 6 | 454<br>Case No.:5/14/85-ALC3/2010                                                                                                                                                                                                                                                         | M/s. M & B ENGINEERING PVT. LTD. | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00042/AM11/                                                                                                                                                                                                                                                            | RLA File :08/24/040/00066/AM11/  | Lic.No/Date:0810089962<br>24.06.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that reply from the exporter is awaited. The Committee decided that last reminder may be issued to the applicant giving 15 days time failing which the case will be decided on merit. To be re-listed on 09.12.2010. |                                  |                                            |                     |

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| 7 | 455<br>Case No.:1/17/85-ALC3/2010                                                                                                                                                                                                                                                         | M/s. M & B ENGINEERING PVT. LTD. | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00055/AM11/                                                                                                                                                                                                                                                            | RLA File :08/24/040/00118/AM11/  | Lic.No/Date:0810090515<br>15.07.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that reply from the exporter is awaited. The Committee decided that last reminder may be issued to the applicant giving 15 days time failing which the case will be decided on merit. To be re-listed on 09.12.2010. |                                  |                                            |                     |

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| 8 | 456<br>Case No.:1/9/85-ALC3/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | M/s. ENGLISH INDIAN CLAYS LIMITED | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00025/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :53/24/040/00004/AM11/   | Lic.No/Date:5310010465<br>18.05.2010       |                     |
|   | The case was considered by the committee as per agenda. The Committee noted the comments of MSME vide their UO No. 25(1)/SION/G&C/2010 dated 12.10.2010. It is seen that the description given by MSME for the export item is Processed and Calcined Clay (Kaolin whether or not Calcined) whereas the description given in the application is Processed and calcined clays (Kaolin whether or not calcined) hydrated aluminium silicate (al12o3 2sio2 2h2o). Similarly, description of import item at Sl. No. 1 in the application is Sodium Hydro Sulphate whereas MSME has indicated this item as Sodium Hydro Sulphite at Sl. No. 2. Committee decided to seek clarification from MSME in regard to the differences in product descriptions. To be re-listed on 09.12.2010. |                                   |                                            |                     |

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| 9 | 457<br>Case No.:2/11/85-ALC3/2010                                                                                                                                                                                                                                                                                                                                                                                                                          | M/s. ENGLISH INDIAN CLAYS LIMITED | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00032/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :53/24/040/00006/AM11/   | Lic.No/Date:5310010539<br>03.06.2010       |                     |
|   | The case was considered by the committee as per agenda. Comments of MSME in this case are still awaited. It was noted that in similar cases of this company in Adv. Authorisation Nos. 531001098 dt. 02.03.10, 5310010465 dt. 18.05.10 & 5310011079 dt. 20.07.10, MSME have given comments vide their UO No. 25(1)/SION/G&C/2010 dated 12.10.2010. Committee decided that MSME may be reminded to expedite the comments.<br>To be re-listed on 09.12.2010. |                                   |                                            |                     |

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| 10 | 458<br>Case No.:5/18/85-ALC3/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | M/s. ENGLISH INDIAN CLAYS LIMITED | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File :01/85/050/00061/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :53/24/040/00012/AM11/   | Lic.No/Date:5310011079<br>20.07.2010       |                     |
|    | The case was considered by the committee as per agenda. The Committee noted the comments of MSME vide their UO No. 25(1)/SION/G&C/2010 dated 12.10.2010. It is seen that the description given by MSME for the export item is Processed and Calcined Clay (Kaolin whether or not Calcined) whereas the description given in the application is Processed and calcined clays (Kaolin whether or not calcined) hydrated aluminium silicate (al12o3 2sio2 2h2o). Similarly, description of import item Sl. No. 1 in the application is Sodium Hydro Sulphate whereas MSME has indicated this item as Sodium Hydro Sulphite at Sl. No. 2. |                                   |                                            |                     |
|    | Committee decided to seek clarification from MSME in regard to the differences in product descriptions.<br>To be re-listed on 09.12.2010.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                   |                                            |                     |

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| 11 | 459<br>Case No.:1/46/85-ALC3/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | M/s. ENGLISH INDIAN CLAYS LIMITED | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File :01/85/050/00235/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :53/24/040/00016/AM10/   | Lic.No/Date:5310010198<br>02.03.2010       |                     |
|    | The case was considered by the committee as per agenda. The Committee noted the comments of MSME vide their UO No. 25(1)/SION/G&C/2010 dated 12.10.2010. It is seen that the description given by MSME for the export item is Processed and Calcined Clay (Kaolin whether or not Calcined) whereas the description given in the application is Processed and calcined clays (Kaolin whether or not calcined) hydrated aluminium silicate (al12o3 2sio2 2h2o). Similarly, description of import item Sl. No. 1 in the application is Sodium Hydro Sulphate whereas MSME has indicated this item as Sodium Hydro Sulphite at Sl. No. 2.<br>Committee decided to seek clarification from MSME in regard to the differences in product descriptions.<br>To be re-listed on 09.12.2010. |                                   |                                            |                     |

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|    | 460                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Marico Ltd, Mumbai | M.No. No26/85-ALC/2010<br>04.11.2010 | Staus:<br>Deferred |
| 12 | HQ F File 01/85/162/376/AM10/DES-VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                    |                                      |                    |
|    | Request for issue of advance authorization under para 4.4.2 of Hand Book of Procedure for the export product "Milling grade Copra against import of Copra ( Grade. II )                                                                                                                                                                                                                                                                                                                                  |                    |                                      |                    |
|    | The case was considered by the committee as per agenda. It was noted that comments are awaited from M/Agriculture ( Trade Division ). It was decided that they may be reminded to expedite the comments. The Committee decided that the exporter may be asked to clarify regarding correct ITC (HS ) Codes of Export/Import products, technical specifications of Export/Import items and to clarify about oil extraction and content of oil extracted (% of extraction). To be re-listed on 09.12.2010. |                    |                                      |                    |

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| 13 | 461                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Marico Ltd, Mumbai | Meet No26/85-ALC/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ F File 01/85/162/141/AM11/DES-VI                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                    |                                     |                     |
|    | Request for issue of advance authorization under para 4.4.2 of Hand Book of Procedure for the export product "Safflower/ Soya de Oiled Cake aganst import of Safflower Seeds/ Relevant Safflower/ Soya Seeds.                                                                                                                                                                                                                                                                                    |                    |                                     |                     |
|    | The case was considered by the committee as per agenda. It was noted that comments are awaited from M/Agriculture ( Trade Division ). It was decided that they may be reminded to expedite the comments. The Committee decided that the exporter may be asked to clarify regarding correct ITC (HS ) Codes of Export/Import products, technical specification of Export/Import items and also to clarify about oil extraction and content of oil % of extraction. To be re-listed on 09.12.2010. |                    |                                     |                     |

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| 14 | 462                                                                                                                                                                                                                                                 | M/s. AMRUT DISTILLERIES LTD     | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | Case No.:2/17/85-ALC3/2010                                                                                                                                                                                                                          |                                 |                                            |                     |
|    | HQ File :01/85/050/00056/AM11/                                                                                                                                                                                                                      | RLA File :07/24/040/00106/AM11/ | Lic.No/Date:0710072962<br>15.07.2010       |                     |
|    | The case was considered by the committee as per agenda. It was noted that hard copy of application is awaited from RA. The Committee decided that RA may be reminded to forward hardcopy of application immediately. To be re-listed on 09.12.2010. |                                 |                                            |                     |

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| 15 | 463                                                                                                                                                                                                                  | Associated Wines Pvt. Ltd, Pune  | Meet No. Date26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File 01/85/050/0030/AM11/DES-VI                                                                                                                                                                                   | RLA File<br>02/24/040/00110/AM10 | Lic No/Date3110042659<br>30.03.2010        |                     |
|    | Export of Indian Wine ( Red/Rose/White ) against import Base Wine.                                                                                                                                                   |                                  |                                            |                     |
|    | The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite their comments. To be re-listed on 09.12.2010. |                                  |                                            |                     |

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| 16 | 464<br>Case No.:8/14/85-ALC3/2010                                                                                                                                                  | M/s. CRI LIMITED                | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File :01/85/050/00045/AM11/                                                                                                                                                     | RLA File :02/24/040/00027/AM11/ | Lic.No/Date:0210143318<br>11.06.2010       |                     |
|    | The case was considered by the committee as per agenda. It was noted that comments are awaited from DIPP . The Committee decided to defer the case. To be re-listed on 09.12.2010. |                                 |                                            |                     |

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| 17 | 465<br>Case No.:3/22/85-ALC3/2010                                                                                                                                                                                                     | M/s. K. T. QUALITY CONTROL PVT. LTD. | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File :01/85/050/00083/AM11/                                                                                                                                                                                                        | RLA File :03/94/040/00190/AM11/      | Lic.No/Date:0310591307<br>07.09.2010       |                     |
|    | The case was considered by the committee as per agenda. It was noted that hard copy of application has been received in this case. The Committee decided to refer the case to MFPI for their comments. To be re-listed on 09.12.2010. |                                      |                                            |                     |

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| 18 | 466                                                                                                                                                                                                                                                                                                         | M/s. Grasim Industries Ltd, Jodhpur | Meet No/Date:26/85ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File 01/85(83)/162/01174/AM10/DES-VI                                                                                                                                                                                                                                                                     |                                     |                                           |                     |
|    | Fixation of DEPB rate of credit in respect of white cement clinker.                                                                                                                                                                                                                                         |                                     |                                           |                     |
|    | The case was considered by the committee as per agenda. The Committee decided to ask the exporter to furnish production/consumption data for the last three years of 3 representative companies duly certified by Central Excise authority routed through the concerned EPC. To be re-listed on 09.12.2010. |                                     |                                           |                     |

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| 19 | 467                                                                                                                                                                                                                                                                         | M/s. Paramount Farms Intl. Pvt Ltd | Meet No/Date:26/85ALC3/2010<br>04.11.2010                                              | Status:<br>Deferred |
|    | HQ File 01/85/162/0167/AM11/DES-VI                                                                                                                                                                                                                                          |                                    | Fixation of SION for export of Roasted Salted Pistachios against import of Pistachios. |                     |
|    | The case was considered by the committee as per agenda. It was noted that comments are awaited from MFPI. The Committee decided that MFPI may be reminded to expedite the comments and case also may be forwarded to MSME for their comments. To be re-listed on 09.12.2010 |                                    |                                                                                        |                     |

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| 20 | 468                                                                                                                                                                                                                                     | M/s. Royal Brushes Pvt. Ltd. Mumbai | Meet No/Date:26/85ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File<br>01/85/50/248/AM09/DES-VI                                                                                                                                                                                                     | RLA File<br>03/95/40/702/AM09       | Lic No. Date 0310504057<br>28.01.2009     |                     |
|    | Enhancement of wastage in inputs namely Nylon Monofilament 66.                                                                                                                                                                          |                                     |                                           |                     |
|    | The case was considered by the committee as per agenda. It was noted that comments are awaited from Deptt of C & PC. The Committee decided that Deptt of C & PC may be reminded to expedite the comments. To be re-listed on 09.12.2010 |                                     |                                           |                     |

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| 21 | 469<br>Case No.:2/18/85-ALC3/2010                                                                                                                                                  | M/s. RINAC INDIA LIMITED        | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File :01/85/050/00058/AM11/                                                                                                                                                     | RLA File :07/24/040/00110/AM11/ | Lic.No/Date:0710073215<br>27.07.2010       |                     |
|    | The case was considered by the committee as per agenda. It was noted that comments are awaited from DIPP . The Committee decided to defer the case. To be re-listed on 09.12.2010. |                                 |                                            |                     |

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| 22 | 470<br>Case No.:2/22/85-ALC3/2010                                                                                                                                                                                    | M/s. SHREE WARANA SAHAKARI DUDH<br>UTPADAK PRAKRIYA SANGH | Meet No/Date:26/85-ALC3/2010<br>04.11.2010 | Status:<br>Deferred |
|    | HQ File :01/85/050/00082/AM11/                                                                                                                                                                                       | RLA File :03/95/040/00422/AM11/                           | Lic.No/Date:0310590880<br>03.09.2010       |                     |
|    | The case was considered by the committee as per agenda. It was noted that comments form NDRI are awaited. The Committee decided that NDRI may be reminded to expedite their comments. To be re-listed on 09.12.2010. |                                                           |                                            |                     |

## PART-II

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| 1                                                                                                                                                                                                                   | 471                            | M/s. MINDA CORPORATION LTD.     | Meet No/Date:27/85-ALC3/2010 | Status:<br>Deferred |
|                                                                                                                                                                                                                     | Case No.:4/22/85-ALC3/2010     |                                 | 11.11.2010                   |                     |
|                                                                                                                                                                                                                     | HQ File :01/85/050/00084/AM11/ | RLA File :05/24/040/00169/AM11/ | Lic.No/Date:0510272403       |                     |
|                                                                                                                                                                                                                     |                                |                                 | 08.09.2010                   |                     |
| The case was considered by the committee as per agenda. It was noted that comments are awaited from DIPP. The Committee decided that DIPP may be reminded to expedite their comments. To be re-listed on 09.12.2010 |                                |                                 |                              |                     |

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| 2 | 472                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | M/s. BGH Exim                    | Meet No/Date:27/85-ALC3/2010<br>11.11.2010 | Status:<br>Rejected |
|   | HQ File<br>01/85/050/00107/AM10/DES-VI                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>02/24/040/00110/AM10 | Lic No Date<br>0210131072<br>02.09.2009    |                     |
|   | The case was considered by the committee as per agenda. The case was rejected in the meeting held on 10.09.2009. Representation against NC decision is under consideration. In the PH granted to the company on 16.09.10, company's representative had submitted s/bills of the product exported. Scrutiny of the s/bills showed that the company has exported Pure Black Tea/Black Orthodox Tea in 6 s/bills and in 5 s/bills the blend ratio of Tea has not been indicated. |                                  |                                            |                     |
|   | As per Adv. Authorization, the company is to export Blended Tea against import of Tea. However, the product description in all the s/bills is not Blended Tea and blend ratio has also not been given in some s/bills. It was also noted that the company has to submit a certificate as per SALC Circular dated 05.07.1999 that the imported tea has been utilized/consumed in the exports made after blending. No such certificate has been submitted.                      |                                  |                                            |                     |
|   | In the above circumstance, Committee decided to maintain rejection.<br>RA to take consequential action as per policy/procedure.                                                                                                                                                                                                                                                                                                                                               |                                  |                                            |                     |



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| 3 | 473                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | M/s. Kalgov Lab Ltd, Mumbai    | Meet No/Date:27/85-ALC3/2010<br>11.11.2010 | Status:<br>Decided |
|   | HQ File<br>01/85/162/00281/AM10//DES-VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>09/Misc./DFIA/AM09 |                                            |                    |
|   | <p>The case was considered by the committee as per agenda. The request is for a clarification whether Vitamin A is covered under Food Additives and can be imported as an alternate item under SION E-5. Committee recalled its decision in the meeting held on 26.11.2009:</p> <p><i>"The case was considered by the committee as per agenda. Policy division has requested to know whether Vitamin A is covered under food Additives and can be imported as an alternate item. Committee discussed the matter. Technical members stated that biscuit in so far as manufacturing process of biscuits is concerned generally fortification with vitamins is not done as a general manufacturing practice. Accordingly, SION published for general categories will not include any Vitamin as Food Additive . Accordingly, Vitamin A is not a Food Additive. Case may be reverted back to Policy division".</i></p> <p>Policy Division has transferred back the file to DES.VI. Committee further discussed the matter and in consultation with the technical member reiterated its earlier decision that Vitamin A can not be imported as an alternate item under Import item "Additives &amp; other Bakery Ingredients" under SION E-5, which is for general purpose Biscuits.</p> <p>The applicant may be informed accordingly.</p> |                                |                                            |                    |

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| 4 | 474                                                                                                                                                                                                                                                    | M/s. Farwood Inds.'Ltd, Chennai  | Meet No/Date:27/85-ALC3/2010<br>11.11.2010 | Status:<br>Deferred |
|   | HQ File<br>01/85/05000263/AM10/DES-VI                                                                                                                                                                                                                  | RLA File<br>04/24/040/00108/AM10 | Lic No Date<br>0410109498<br>18.11.2009    |                     |
|   | <p>The case was considered by the committee as per agenda. It was noted that reply is awaited from the exporter . The Committee decided that applicant may be reminded to expedite the required information.</p> <p>To be re-listed on 09.12.2010.</p> |                                  |                                            |                     |

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| 5 | 475 | M/s. USMS Saffron co. Inc. | Meet No/Date:27/85-ALC3/2010<br>11.11.2010 | Status:<br>Decided |
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| <p>The case was considered by the committee as per agenda. PC-4 has referred the request from the office of the Commissioner of Customs (Exports), Mumbai seeking clarification whether Saffron is allowed as food additive against export of pickles. The SION for Vegetable Pickles in Oil/Mixed Pickles in Oil is at Sl. No. E-126. Committee is of the view that Saffron is not a food additive for Pickle and is not covered under item No.2 of SION E-126. Case may be referred back to PC-4.</p> |  |  |  |

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| 6 | 476<br>Case No.:1/27/85-ALC3/2010                                                                                                                                                                                                                                  | M/s. A.V.THOMAS & CO. LTD       | Meet No/Date:27/85-ALC3/2010<br>11.11.2010 | Status:<br>Deferred |
|   | HQ File :01/85/050/00101/AM11/                                                                                                                                                                                                                                     | RLA File :10/24/040/00059/AM11/ | Lic.No/Date:1010040741<br>29.10.2010       |                     |
|   | The case was considered by the committee as per agenda. It was noted that hard copy of the application is awaited from RA. The Committee decided when hard copy received the case may be referred to Tea Board for their comments. To be re- listed on 09.12.2010. |                                 |                                            |                     |

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